

**Renaming of Fort William in Calcutta**

3058. SHRI AMAR ROY PRADHANI Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether Government have any proposal to rename the Calcutta Fort William in the name of Netaji Subhash Chandra Bose; and

(b) if so, the details and if not, the reasons thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). There is no such proposal under consideration of Government.

**Distribution of Razor Blades by M/s. Brooke Bond**

3059. SHRI SATYA DEO SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that M/s. Brooke Bond India Ltd. have started distribution of razor blades of an Indian Company without obtaining prior approval of the Government under MRTP Act; and

(b) if so, the action taken or proposed to be taken against this multinational company for violating the provisions of the Law?

THE MINISTER OF STATE IN THE MINISTRIES OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) No application for approval of Central Government under the provisions of the Companies Act or Monopolies and Restrictive Trade Practices Act, 1969 has been received from M/s. Brooke Bond Limited for undertaking the distribution of razor blades of an Indian Company. However, it has been brought to the notice of the Government that this company has started distribution of blades

manufactured by M/s. Centron Industrial Alliance Limited.

(b) M/s. Brooke Bond India Limited were permitted under Foreign Exchange Regulations Act, 1973, by the Reserve Bank of India to act as agent of M/s. Centron Industrial Alliance Limited for distribution of razor blade and other associated products manufactured by the latter for a period of 6 months from 1-1-1979 or till merger of the latter company with M/s. Brooke Bond India Limited is approved by the 'Specified Authority' under Section 72-A of the Income Tax Act whichever is earlier. The questions whether the company has actually undertaken the distribution of razor blades and whether this amounts to contravention of any of the provisions of the Companies Act or MRTP Act are under examination of the Government.

**तापीय विद्युत् केन्द्रों का प्राथमिकीकरण तथा विस्तार**

3060. श्री राजेश्वर कुमार शर्मा : क्या ऊर्जा मंत्री यह बताने की इच्छा करेंगे कि:

(क) क्या विद्युत् की मांग को ध्यान में रखते हुए पुराने तापीय विद्युत् केन्द्रों का प्राथमिकीकरण तथा विस्तार करने को कोई योजना है ताकि उनकी बिजली बनाने की क्षमता बढ़ाई जा सके ;

(ख) यदि हाँ, तो इस योजना के अन्तर्गत कितने तापीय विद्युत् केन्द्र धार्येंगे ; और

(ग) क्या उत्तर प्रदेश के तापीय विद्युत् केन्द्रों को भी प्राथमिकीकरण के लिए मुना जायस ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क)

से (ग) : यद्यपि किसी पुराने ताप विद्युत् केन्द्रों का प्राथमिकीकरण करने के लिए कोई स्कीम नहीं है, फिर भी जिन पुराने ताप विद्युत् केन्द्रों में ऐसी सब संरचना पहले ही निहित कर दी गई है विद्युत् प्रतिरिक्त क्षमता का भार बढ़ाने किया जा सके उनके विस्तार के लिए विभिन्न प्रस्ताव हैं। तथापि विद्युत् उत्पादन, परिवहन तथा वितरण के क्षेत्र में प्राथमिक प्राथमिकी प्राप्त करने के लिए उत्स्कर निर्माताओं द्वारा विस्तार प्रयास किए जा रहे हैं और वर्तमान ताप विद्युत् केन्द्रों से विद्युत् उत्पादन अधिकतम करने के लिए विद्युत् केन्द्र प्राथमिकियों द्वारा तत्पर प्रयास किए जा रहे हैं।